

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).5 2 1 6 / 2 0 0 6

S T E E L T U B E S I N D I A L T D.

Petitioner(s)

V E R S U S

E N G I N E E R I N G M A Z D O O R S A N G H & O R S.

Respondent(s)

(Office report on default dt. 4.4. 2 0 0 7)

Date: 2 4 / 0 9 / 2 0 0 7 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E D r . J U S T I C E A R I J I T P A S A Y A T
(I N C H A M B E R S)For Petitioner(s) Mr. A. Deb Ku m a r , Adv.
Mr. K. Rajeev, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E RIt is stated that learned counsel for the petitioner
shall seek withdrawal of the special leave petition as
Letters P atent Appeal are now maintain able in the Madhya
Pr adesh High Court.

List this matter next week.

(Neena Verma)
Court Master(Radha R. B h a t i a)
Court Master